

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:4122

ANSWERED ON:19.12.2011

DRIVING LICENSE FOR DIFFERENTLY ABLED PERSONS

Kumar Shri Kaushalendra;Ramkishun Shri ;Ray Shri Bishnu Pada

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether differently abled persons who can drive automatic four wheeler/Light Motor Vehicles (without gear) are eligible to have driving license;
- (b) if so, the details thereof alongwith the procedure to get a license for automatic four wheelers/Light Motor Vehicles;
- (c) if not, whether the Government proposes to bring in a legislation with an objective to provide driving licenses to these differently abled persons; and
- (d) if so, the details thereof ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (DR. TUSHAR A. CHAUDHARY)

(a)&(b) Provisions regarding licensing of drivers of motor vehicles are contained in Chapter II of Motor Vehicles Act, 1988. Proviso to sub-section (4) of section 8 of the said Act provides that a learner's license limited to driving an invalid carriage may be issued to the applicant, if the licensing authority is satisfied that he is fit to drive such a carriage. Detailed procedure for issue of driving license has been laid down in Chapter II of Central Motor Vehicles Rules, 1989.

(c)&(d) Do not arise.